

Repealed by Act 43 of 1952.

Act No. XII of 1949

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor-General on the 29th March, 1949.)

An Act to extend the date up to which certain duties characterised as protective in the First Schedule to the Indian Tariff Act, 1934, shall have effect, to determine or levy protective duties in certain other cases and further to amend the Sugar Industries (Protection) Act, 1932.

WHEREAS it is expedient to extend the date up to which certain duties characterised as protective in the First Schedule to the Indian Tariff Act, 1934 (XXXII of 1934), shall have effect, to determine or levy protective duties in certain other cases and further to amend the Sugar Industries (Protection) Act, 1932 (XIII of 1932);

It is hereby enacted as follows:—

1. Short title and commencement.—This Act may be called the Protective Duties (Miscellaneous Provisions) Act, 1949.

(2) It shall come into force on the 1st day of April, 1949.

2. Amendment of First Schedule, Act XXXII of 1934.—In the First Schedule to the Indian Tariff Act, 1934,—

(i) in Items Nos. 8(3), 20(1), 20(3), 20(4), 46, 46(1), 47, 47(1), 48, 48(1), 48(4), 48(5) and 48(7), in the column headed "Duration of protective rates of duty", for the figures "1949", wherever they occur, the figures "1951" shall be substituted;

(ii) in Items Nos. 28(5), 48(10) and 61(5),—

(a) in the third column, for the word "Protective", wherever it occurs, the word "Revenue" shall be substituted; and

(b) the entry in the last column shall be omitted;

(iii) in Items Nos. 17, 28(15), 28(16), 28(17), 28(18)(a), 28(19), 28(20), 30(9), 30(10), 63(30), 63(34), 70(2), 70(3), 71(7), 72(11) and 73(7), in the column headed "Duration of protective rates of duty", for the figures "1949", wherever they occur, the figures "1950" shall be substituted;

(iv) in Item No. 49,—

(i) in sub-item (a), for the figures, brackets and word "48(7) or 48(10)", the word, figures and brackets "or 48(7)" shall be substituted;

(ii) in sub-item (b), for the word, figures and brackets "or 48(9)", the figures, brackets and word "48(9) or 48(10)" shall be substituted;

(v) for Item No. 65, the following Item shall be substituted, namely:—

65	All non-ferrous nickel alloys including German-silver, nickel-silver and cupro-nickel—						
(a)	containing 40 per cent. or less by weight of nickel.	Protective	80 per cent. ad valorem.	March 31st, 1950.	
(b)	containing more than 40 per cent. by weight of nickel.	Revenue	80 per cent. ad valorem. "	

(vi) in Item No. 72(1), in the second column, for the words "take-up motions, temples, and pickers", the words "take-up motions and temples" shall be substituted;

Price anna 1 or 1½d.

Applied to the Darjeeling Distt., see W. B. Govt. Notice no. 11772-Corr., 6

17.5.49.

(vii) after Item No. 72(32), the following Item shall be inserted, namely:—

"72 (33)	Pickers used in textile industries.	Protective	10 per cent. <i>ad valorem</i>	March 31st, 1951."
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(viii) after Item No. 73(14), the following Item shall be inserted, namely:—

73 (15)	Batteries for motor vehicles (including batteries which are interchangeable for automobile purposes on the one hand and radio, telephone and telegraph on the other) and plates for such batteries—					
	(a) of British manufacture	Protective	80 per cent. <i>ad valorem</i>	March 31st, 1950.
	(b) not of British manufacture.	Protective	Preferential rate of duty actually charged for the time being for such products of United Kingdom origin plus six per cent. <i>ad valorem</i>	March 31st, 1950."

(ix) in Item No. 75, in the second column, after the words "and accessories thereof" the words "other than batteries" shall be inserted;

(x) in Items Nos. 75(1) and 75(2), in the second column, for the brackets and words "(other than rubber tyres and tubes)", the brackets and words "(other than rubber tyres, tubes and batteries)" shall be substituted;

(xi) in Item No. 75(3), in the second column, for the words "rubber tyres and tubes", the words "rubber tyres, tubes and batteries" shall be substituted;

(xii) in Items Nos. 75(5), 75(6), 75(7) and 75(8), in the last column headed "Duration of protective rates of duty", for the figures "1949", the figures "1952" shall be substituted.

3. Amendment of preamble and section 3, Act XIII of 1932.—In the preamble to the Sugar Industry (Protection) Act, 1932, and in section 3 thereof, for the figures "1949", wherever they occur, the figures "1950" shall be substituted.